CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 14.03.2014

CP No. 11/2013 (OA No. 496/2008)

Mr. C.B. Sharma, counsel for petitioners. Mr. Anupam Agarwal, counsel for respondents.

This Contempt Petition has been filed by the petitioners for non-compliance of the order dated 20th March, 2012 passed by this Bench of the Tribunal in OA No. 496/2008 (Rajendra Kumar Meena & Anr. vs. Union of India & Ors.). In compliance of the directions of this Tribunal, the respondents have considered the case of the petitioners for absorption in the Headquarters of new zone i.e. North Western Railway and have rejected the claim of the petitioners vide order dated 11.01.2013 (Annexure CP/2). Thus, the learned counsel for the respondents submits that order in question has been fully complied with by the respondents.

Learned counsel for the petitioners has vehemently opposed this compliance report on the ground that the case law referred to by the Tribunal in the order in question has not been referred to or taken into consideration while passing the order dated 11.01.2013 (Annexure CP/2).

Learned counsel for the respondents submitted that this order dated 11.01.2013 (Annexure CP/2) has been challenged by the petitioners by filing a fresh O.A. No. 67/2014.

We have perused the order dated 11.01.2013 (Annexure CP/2) passed by the respondents and we are of the opinion that the substantial compliance of the order dated 20^{th} March, 2012 passed by this Bench of the Tribunal has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

However, it is made clear that the dismissal of the Contempt Petition will not come in the way of merits of the fresh O.A. filed by the petitioners.

かんどうして (M. NAGARAJAN) JUDICIAL MEMBER Amb Kuman (ANIL KUMAR) ADMINISTRATIVE MEMBER